

**HIGH COURT OF ANDHRA PRADESH**  
**AMARAVATI**

**Roc.No.07/2026-AI/TS**

**Dated:09.07.2026**

**HIGH COURT OF ANDHRA PRADESH :: AMARAVATI**  
**NOTIFICATION NO.01/2026 FOR**  
**RECRUITMENT TO THE POST OF EDITOR FOR THE DIGITAL ANDHRA**  
**PRADESH LAW REPORTS (DIGI-APLR) AND TRANSLATION WING.**

The Government of Andhra Pradesh has accorded sanction for the post of Editor for the establishment of the Digital Andhra Pradesh Law Reports(Digi-APLR) and the Translation Wing in the High Court of Andhra Pradesh.

Accordingly, applications are invited for the recruitment to **One (01) post of Editor.**

**ELIGIBILITY FOR THE POST OF EDITOR:**

The applicant for the above post of Editor shall be,

- a) **A Retired District Judge of the Andhra Pradesh State Judicial Service.**

Candidates having proficiency/command over the Telugu language or Graduation/Post Graduation in Telugu will be preferred.

- b) The Applicant shall have an expertise in both English and Telugu languages, along with sound knowledge and nuances of research methodology.
- c) The age of retired Judicial Officer applying for the post shall not exceed sixty-five (65) years as on the date of notification.
- d) No retired District Judge who has been awarded any major punishment for misconduct in the discharge of duties as a Judicial Officer, or against whom any departmental enquiry is pending, shall be eligible for appointment to the post of Editor.

### METHOD OF RECRUITMENT - VIVA VOCE

The *viva voce* shall be conducted for the eligible and suitable candidates after inviting applications. The selection shall be based on the evaluation of the candidate's capabilities in the following domains:

- Knowledge of Law and intellectual depth
- Clear and Logical exposition
- Power of Assimilation & Editorial Skills
- Passion for Telugu and English Literature
- Research Skills
- Attitude, Ethics and Character
- Contribution of Articles/Write-ups to Law Journals/Journals of Social Studies/Literature etc;.

### PERIOD OF ASSIGNMENT AND DE-ASSIGNMENT FOR THE POST OF EDITOR.

- (a) The appointment to the post shall, in the first instance, be for a period of **two (2) years** or **until the appointee attains the age of sixty-five (65) years**, whichever is earlier.
- (b) The tenure of appointment may, at the sole discretion of the competent authority, be **extended by a further period of one (1) year or two (2) years**, subject to the appointee being found fit and suitable based on satisfactory performance.
- (c) Notwithstanding anything contained herein, if the performance, conduct, or suitability of the appointee is found to be unsatisfactory, the **competent authority shall have the absolute right to terminate the appointment forthwith, without assigning any reason and without issuing any prior notice, appointed under (a) and (b) .**

#### Remuneration:

Monthly remuneration shall be last drawn pay (Basic+DA) – Pension, as per G.O.Ms.No.48 FINANCE (HR.V) DEPARTMENT, dated: 23.04.2018

The appointee must not have any financial or other interest that likely to affect the discharge of duties prejudicially.

**Online Applications:**

Applicants may apply through online application portal "<https://aphc.ap.gov.in/recruitment/>". It will be available on the High Court's official Website "<https://aphc.gov.in>" from **13.07.2026** to **27.07.2026**. The Last date for submission of online application is **27.07.2026** up to **11:59 p.m.** No other mode of application will be entertained.

The applicants are required to visit the website of the High Court of Andhra Pradesh to keep themselves abreast on all the related notifications until the completion of the recruitment process. No separate information will be provided in any mode.

Phone number of Recruitment Cell: 0863 – 2372728

**Duties and Responsibilities of Editor:**

The Editor shall be responsible for the preparation and vetting of Head-notes, as well as for the translation and vetting of judgments of the Hon'ble Supreme Court of India and the High Court of Andhra Pradesh into the vernacular language, and for any other work entrusted by the competent authority.

The High Court of Andhra Pradesh reserves the right to cancel or modify this notification or to accept or reject any candidature without assigning any reason. The decision of the High Court in all matters shall be final.

  
REGISTRAR (Recruitment)/

Ad-hoc Chief Editor for Digi-APLR